GOVERNMENT OF INDIA MINISTRY OF CHEMICAL AND FERTILIZERS DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO 996 TO BE ANSWERED ON: 05.12.2025

Direct Transfer Fertilizer Subsidy to Farmers

996: Shri Utkarsh Verma Mathur

Shri Naresh Chandra Uttam Patel:

Will the Minister of **CHEMICALS ANS FERTILIZERS** be pleased to state:

- (a) whether there is any plan of the Government to transfer the subsidy on fertilizers directly into the farmers accounts;
- (b) if so, the details thereof along with the steps being taken to prevent black marketing of fertilizers and the punitive provisions in the regard; and
- (c) the total quantum of fertilizers being supplies to Fatehpur district of Uttar Pradesh?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF CHEMICALS AND FERTILIZERS (SMT. ANUPRIYA PATEL)

- (a): The DBT in Fertilizers is 'in kind' nature, under which the sale of subsidized fertilizers is made to the beneficiary through Aadhaar Authenticated PoS sale at retail point. On the basis of Aadhaar authenticated sale to the beneficiary, the subsidy is paid to the Fertilizer Companies.
- (b): Fertilizers are declared an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered

to take action against persons involved in black-marketing, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black-marketing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. Accordingly, as per the information received from the States regarding enforcement measures taken by them against black-marketing and other malpractices for the period 01.04.2025 to 28.11.2025 is placed **at Annexure-I.**

(c) The stock position in Fatehpur District of Uttrar Pradesh as on 03.12.2025 is enclosed at **Annexure-II**.

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No 996 for answer on 05.12.2025.

Cumulative Statement from April 25 to November 25 (as on 28.11.2025)

Action taken by the State Government to check black marketing, hoarding, quality check, diversion etc from April 2025 to November 2025 as on date (28.11.2025)

		Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction	Toatal		
States	No. of Inspections /raids	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	with details*	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered
Andhra Pradesh	11181	5	3	9	10	6	3	83	0	0	7	2	3	NIL	105	11	15
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Assam	3820	12	4	1	59	0	0	36	0	0	27	0	0	NIL	134	4	1
Bihar	15499	1035	607	77	7	0	0	0	0	0	0	0	0	NIL	1042	607	77
Chhattisgarh	6172	294	13	4	29	1	0	136	5	0	24	0	0	NIL	483	19	4
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Delhi	255	0	0	1	0	0	0	3	0	0	0	3	0	NIL	3	3	1
Goa	614	544	180	6	10	0	0	32	1	0	16	0	0	NIL	602	181	6
Gujarat	12210	33	3	1	0	0	0	83	2	0	7	3	11	NIL	123	8	12
Haryana	4693	49	5	7	18	18	4	48	10	5	13	5	6	NIL	128	38	22
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Jammu & Kashmir	3694	142	44	2	31	2	0	55	0	0	8	0	0	NIL	236	46	2
Jharkhand	759	57	20	11	32	4	0	2	0	0	1	1	0	NIL	92	25	11
Karnataka	7093	365	22	0	243	5	0	221	14	2	84	6	6	NIL	913	47	8
Kerala	1299	0	0	0	0	0	0	48	0	0	4	0	3	NIL	52	0	3
Madhya Pradesh	5581	0	0	72	0	0	0	606	44	4	631	160	15	NIL	1237	204	91
Maharashtra	44059	16	0	16	0	0	0	1155	1139	37	1	73	1	NIL	1172	1212	54
Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL	1	0	0
Meghalaya	579	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Mizoram	21	1	0	0	0	0	0	0	0	0	4	0	0	NIL	5	0	0
Nagaland	72	14	0	14	0	0	0	101	0	0	2	64	1	NIL	117	64	15
Odisha	7031	4	3	2	0	0	0	47	1	0	1966	107	3	NIL	2017	111	5
Puducherry	39	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Punjab	5617	37	1	1	20	0	1	192	65	3	0	0	4	NIL	249	66	9
Rajasthan	11505	589	76	46	45	17	30	451	1	2	15	16	25	NIL	1100	110	103
Tamilnadu	18805	13	0	4	6	8	0	33	25	0	112	17	1	NIL	164	50	5
Telangana	115321	5	9	3	4	2	0	79	0	0	4	0	5	NIL	92	11	8
Tripura	694	0	0	0	9	0	0	0	0	0	0	0	0	NIL	9	0	0
Uttar Pradesh	29401	2043	2742	165	164	139	8	141	130	12	88	7	12	3	2436	3018	197
Uttarakhand	282	0	0	0	0	0	0	0	0	0	43	0	0	NIL	43	0	0
West Bengal	33777	0	0	0	0	0	0	259	0	0	0	0	0	NIL	259	0	0
Total	340076	5258	3732	442	687	202	46	3811	1437	65	3058	464	96	3	12814	5835	649

^{* -} Details to be submitted- case number, year of FIR and year of filing of case and date of order

Above data has been compiled as reported by states

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.996 for answer on 05.12.2025.

Opening Stock in Fatehpur, Uttar Pradesh as on 3/12/2025 (in MTs)											
S.No	Product	Warehouse + Rake Point	Wholesaler	Retailer	In Transit (Company Sale) *	In Transit (Wholesaler Sale)	Total				
1	Urea	1477.125	6195.165	10578.921	134.460	435.335	18821.006				
2	DAP	1178.750	859.800	3559.935	.000	390.350	5988.835				
3	NPKS	381.000	1621.175	4543.570	4.000	204.200	6753.945				
4	МОР	.000	256.100	453.515	.000	8.900	718.515				
5	SSP	6.650	448.500	3363.174	25.000	185.500	4028.824				
6	FOM	.000	37.250	24.100	10.000	.000	71.350				
Total	•	3043.525	9417.990	22523.215	173.460	1224.285	36382.475				